

Mr. P.K. Padhi

CAT/J/JII

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. .... 108 .... 1996

Rajendra Kumar Sahu, .... Applicant(s)  
versus  
Union of India (Other) .... Respondent(s)

Sr. No.	Date	Order with Signature
	9.29.96	<p>REGISTER</p> <p><i>S</i> Registrar</p> <p>9.29.96</p> <p>For Regn. p.1.</p> <p><i>B</i></p> <p>9.29.96</p> <p><i>SOLG</i></p> <p><i>Shank</i></p>
1	12.2.96	<p>The Original Application is disposed of at the admission stage with a direction that the Chief Engineer (Central Command), Military Engineering Services (M.E.S.), Lucknow, shall dispose of the appeal, filed by the petitioner vide Annexure-2 to the Original Application, within 45 days from to-day, if the same has not yet been disposed of.</p> <p>Hand over copies of the orders to the petitioner's counsel Shri P.K. Padhi and learned Sr. Standing Counsel Shri Ashok Mohanty, (Central) who was also heard in the matter.</p> <p><i>S</i> MEMBER (ADMINISTRATIVE)</p>
2	13.3.96	<p>With the consent of Shri P.K. Padhi, learned counsel for the petitioner the request of learned Senior Standing Counsel Shri Ashok Mohanty in the M.A.232/96 in the following terms is allowed.</p> <p>The request is that a further time of three months from to-day to dispose of the appeal and also for a modification</p> <p>...</p> <p><i>Sh</i> Bench</p>

9.29.96  
has been filed.  
9.29.96.  
In this application, the  
Petitioner vide 19 of  
CAT Act has filed  
for disposal of  
his representation  
against disposal  
of his service.

09.02.96

*S*  
Registration

For Admision  
Dept. in Dr.

Serial No. of Order	Date of Order	Order with Signature
..2 13.3.96		<p>of the order to allow the Commander, Works Engineer, CWE, Ranchi, who is the appellate authority to dispose of the appeal within the aforesaid period of three months from to-day.</p> <p>With the consent of the learned counsel for the applicant the earlier order stands modified as above.</p> <p>MA.232/96 is accordingly disposed of.</p> <p>Hand over copies of the order to the counsel for both sides.</p> <p><i>Member</i> MEMBER (ADMINISTRATIVE)</p> <p><i>By</i> <i>CD</i> 12/3/96</p> <p>Order No. 1 dt. 12-2-96 Copies be given to both the Counsel</p> <p>Received copy of the order dt 12-2-96 Order with copy of the O.A. on behalf of Mr. Ashok Mohanty, Sr. St. Counsel Inder Kumar Pandit 12-2-96</p> <p>Received copy of order dt 12-2-96 P.K. Pandit 16-2-96</p> <p>MA. NO. 232/96. Filed by Sr. St. Counsel Requesting for modification of order dt. 12-2-96. Disposed of case. Copy of H.A. not served on opp. party. For orders pl.</p> <p><i>By</i> 12/3/96. Bench order No. 2 dt. 13.3.96.</p> <p>Received copy of order dt 13-3-96. P.K. Pandit on behalf of Mr. A. Mohanty, S.C. 12/3/96.</p> <p>Received copy of order dt 13.3.96 on behalf of applicant 13.3.96.</p> <p>Copy may be given to both Counsel 14.3.96.</p> <p>14.3.96.</p>

Received copy of order dt 13.3.96. P.K. Pandit on behalf of Mr. A. Mohanty, S.C. 14.3.96.

Copy may be given to both Counsel  
14.3.96.